



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 മാർച്ച് 13 13th March 2018	നമ്പർ No. } 11
		1193 കുംഭം 29 29th Kumbham 1193	
		1939 ഫാൽഗുനം 22 22nd Phalguna 1939	

### PART I

## Notifications and Orders issued by the Government

(3)

No. 2076926/Spl.C2/2017/GAD.

*Thiruvananthapuram, 15th February 2018.*

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 10-11-2017, 13-11-2017 and 14-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 982/2018/GAD dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 15-11-2017 availing 11-11-2017 (Second Saturday-Holiday) and 12-11-2017 (Sunday-Holiday).

(4)

No. 2092649/Spl.C2/2017/GAD.

*Thiruvananthapuram, 15th February 2018.*

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 12-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 983/2018/GAD, dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 13-12-2017.

(5)

No. 2113340/Spl.C2/2018/GAD.

*Thiruvananthapuram, 15th February 2018.*

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 7-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 981/2018/GAD dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 8-12-2017.

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

**Labour and Skills Department****Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 64/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Harrisons Malayalam Ltd. Mundakayam Estate, Mundakayam P. O., Kottayam-686 513 and the workmen of the above referred establishment represented by (1) the General Secretary, Malanad Plantation Masdur Sangh, B.M.S. Office, T. B. Junction, M. L. Road, Kottayam (2) Sri K. G. Sunil, CR No. 1755, Kadavan Kottu, Mundakkayam Estate, No.1 Division, Mundakayam P. O., Vellanadi-686 513 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the dismissal of Sri K. G. Sunil CR No. 1755, worker, No. 1 Division, Mundakayam Estate with effect from 10-1-2012 by the management of Harrisons Malayalam Limited, Mundakayam Estate, Mundakayam is justifiable? If not, what relief the worker is entitled to?

(2)

G. O. (Rt.) No. 66/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Sir. Syed College Ladies Hostel, Karimbam P.O., Taliparamba-670 142, Kannur and the worker of the above referred establishment Smt. K. Chandri, Kundathil House, Muringeri P. O., Ancharakkandi, Pin-670 612, Kannur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. K. Chandri, the worker of Sir. Syed College Ladies Hostel, Taliparamba is justifiable or not? If not, what relief the worker is entitled to”?

(3)

G. O. (Rt.) No. 68/2018/LBR.

Thiruvananthapuram, 17th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Partner, M.B. Hospital, Vankode, Downhill P. O., Malappuram Dist.-676 519 (2) the Managing Director, Rooney Hospitality Service, Ist Floor, Yesodha Complex, Kovilakam Road, Mankavu, Kozhikkode-673 007 and the worker of the above referred establishment Smt. Mariyam Beevi, Puthen Veettil, Tholakkal, Valiyaparambu, Kodoor P.O, Malappuram Dist.-676 504 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to sweeper Smt. Mariyam Beevi, Puthen Veettil, Tholakkal, Valiyaparambu, Kodoor (P. O.), Malappuram Dist. by the employer, Managing Director, Rooney Hospitality Service, Yasoda Building, Mankave, Calicut-673 007 is justifiable or not? If not, what are the reliefs she is entitled to” ?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

നിയമ വകുപ്പ്  
നിയമ (എച്ച്)  
വിജ്ഞാപനം

(1)

നമ്പർ 4614/എച്ച്3/2016/നിയമം.

തിരുവനന്തപുരം, 2018 ജനുവരി 10.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. എം. നിസ്സാറുദ്ദീൻ, അഡ്വക്കേറ്റ്, അജ്മൽ നിവാസ്, പഴയ ചന്ത, കല്ലറ പി. ഒ., നെടുമങ്ങാട്, തിരുവനന്തപുരം എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിലെ നെടുമങ്ങാട് മുനിസിപ്പാലിറ്റിയുടെ അധികാരപരിധിയിലുള്ള പ്രദേശത്തേക്ക് 2011 മുതൽ 18/2011/TVPM രജിസ്റ്റർ നമ്പരായി നിയമിച്ചിട്ടുണ്ടായിരുന്നതും അദ്ദേഹത്തിന്റെ നോട്ടീസ് സർട്ടിഫിക്കറ്റ് ഓഫ് പ്രാക്റ്റീസ് 1-3-2016-ലെ സ. ഉ. (സാധാ.) നമ്പർ 257/16/നിയമം നമ്പർ ഉത്തരവ് പ്രകാരം നിരസിക്കുകയും ശ്രീ. എം. നിസ്സാറുദ്ദീന്റെ പേര് 1-3-2016-ലെ 25912/എച്ച്3/15/നിയമം നമ്പർ വിജ്ഞാപന പ്രകാരം തിരുവനന്തപുരം ജില്ലയിലെ നോട്ടീസ്മാരുടെ ലിസ്റ്റിൽ നിന്നും നീക്കം ചെയ്തിട്ടുള്ളതുമാണ്. സർക്കാർ ശ്രീ. എം. നിസ്സാറുദ്ദീന്റെ പുനഃപരിശോധനാ ഹർജി പരിശോധിച്ചതിനുശേഷം 21-12-2017 മുതൽ പ്രാബല്യം നൽകിക്കൊണ്ട് 10-1-2018-ലെ സ. ഉ. (സാധാ.) നമ്പർ 38/2018/നിയമം ഉത്തരവ് പ്രകാരം പുനർ നിയമനം നൽകിയിട്ടുള്ളതുമാണ്. അതിനാൽ തിരുവനന്തപുരം റവന്യൂ ജില്ലയിലെ അഡ്വക്കേറ്റായ ശ്രീ. എം. നിസ്സാറുദ്ദീനെ (18/2011/TVPM രജിസ്റ്റർ നമ്പർ) 21-12-2017 മുതൽ പ്രാബല്യം നൽകിക്കൊണ്ട് 27-2-2021 വരെ വീണ്ടും നോട്ടീസ്മാരുടെ ഇതിനാൽ നിയമിക്കുന്നു.